Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 28th day of February 2019

Original Application No. 330/00129 of 2019

Hon'ble Mr. Justice Bharat Bhushan, Member - J Hon'ble Ms. Ananta Dayalan, Member - A

Indrajeeet Gupta, S/o Late Shri M.D. Gupta, R/o House No. 14/8, Lukarganj, District Allahabad.

...Applicant

By Adv: Shri P.K. Mishra and Shri Rajesh Kumar

VERSUS

Union of India through General Manager, North Central Railway, 1. Headquarters Office, Subedarganj, Allahabad.

2. Principal Chief Mechanical Engineer, North Central Railway,

Headquarters Office, Subedarganj, Allahabad.

Principal Chief Personnel Officer, 3. North Central Railway,

Headquarters Office, Subedarganj, Allahabad.

4. Senior Personnel Officer (IR), North Central Railway, Headquarters

Office, Subedarganj, Allahabad.

...Respondents

By Adv: Shri S.M. Mishra

ORDER

By Hon'ble Mr. Justice Bharat Bhushan, Member - J

Heard Shri Shri P.K. Mishra and Shri Rajesh Kumar, learned

counsel for the applicant and Shri S.M. Mishra, learned counsel for the

respondents.

The applicant Indrajeeet Gupta was recruited as Senior Clerk in the 2.

Grade Pay of Rs. 2800/- under graduate quota through Railway Service

Commission now Railway Recruitment Board, Allahabad vide panel dated

25.10.1985 and presently posted as Office Superintendent in the pay band

of Rs. 9300 - 34800 in the Grade Pay of Rs. 4600/-. The applicant

submits that Ministry of Railway has introduced Modified Assured Career

Progression Scheme (MACP) vide letter No. PC-V/2009/ACP/2 dated

10.06.2009 (RBE No. 101 / 2009). The applicant submits that he is due

for third MACP in the year 2011 and on that year has not been given any

MACP and the MACP has been denied by the department vide impugned

order dated 08.01.2019 (Annexure A-1).

3. Learned counsel for the applicant states that the applicant made appellate

representation dated 10.01.2019 (Annexure A-7) before Principal Chief

Personnel Officer, North Central Railway, Allahabad (Respondent No. 3),

which is yet to be decided. He further argues that that the applicant will be

satisfied if a direction be given to the respondent No. 3 / Competent

Authority to consider and dispose of the pending appeal representation of

the applicant dated 10.01.2019 (Annexure A-7) within a stipulated period of

time.

4. Learned counsel for the respondents has not raised any objection

for the same.

5. In view of the above submission made by the applicant's counsel

we direct the respondent No. 3 / competent authority to consider and

decide the appeal representation of the applicant dated 10.01.2019

(Annexure A-7) by passing reasoned and speaking order within a period of

03 months from the date of receipt of a certified copy of this order. It is

made clear that we have not gone into the merit of the case.

6. In view of the above direction the OA is disposed of. No costs.

(Ajanta Dayalan)
Member (A)

(Justice Bharat Bhushan)
Member (J)

/pc/